

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 25/2020 -Customs (ADD)

New Delhi, the 17th August, 2020

G.S.R. (E).- Whereas, the designated authority *vide* initiation notification No. 7/1/2020-DGTR, dated the 7th February, 2020, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th February, 2020, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of 'Caustic Soda' falling under Chapter 28 of the First Schedule to the Customs Tariff Act, originating in or exported from People's Republic of China and Korea RP, imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 42/2015-Customs (ADD), dated the 18th August, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 640(E), dated the 18th August, 2015, and has requested for extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 42/2015-Customs (ADD), dated the 18th August, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 640(E), dated the 18th August, 2015, namely:-

In the said notification, after paragraph 2, the following paragraph shall be inserted, namely: -

“3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty imposed under this notification, with respect to People's Republic of China and Korea RP, shall remain in force up to and inclusive of the 17th November, 2020, unless revoked, superseded or amended earlier.”.

[F. No. 354/92/2011-TRU (Pt-1)]

(Gaurav Singh)
Deputy Secretary to the Government of India